

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH`
KOLKATA**

C.P.(IB). No. 245/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th January 2018, 10.30 A.M

Name of the Company		Shree Shyam Inorganic Pvt. Ltd.-Versus-RHD Enterprise Pvt. Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of		Signature with date
1. 2.	SHUVASISH SENGUPTA, ADV SOUMYAJIT MISHRA , ADV	} OP- creditor		} <i>Shuvashish Sengupta</i> 10/01/18

O R D E R

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Interim Resolution Professional (IRP) has filed his Progress Report dated 18/12/2017, which may be taken on record. On perusal of the Progress Report it appears that meeting of Committee of Creditors (CoC) took place on 15/12/2017. From the minutes of the meeting of CoC dated 15/12/2017 it appears that CoC has not appointed present IRP as Resolution Professional (RP). It is also stated in the report that CoC did not come up with any other name to be appointed as Resolution Professional.

In view of the above we are to pass an order for appointing a Resolution Professional from the panel of the Resolution Professional received from Insolvency and Bankruptcy Board of India.

NATIONAL CONGRESS FOR DEMOCRACY

List it on 11/01/2018 for further order.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)